

eCommittee Newsletter

(For Internal Circulation Only)

August – September 2016



eCommittee Supreme Court of India

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High Court wise fund requisition for Computers & LAN points, Printers, Extra Monitors & Display Board Monitors for remaining covered & not covered courts and Kiosks for District Level Court Complexes, and Software Development Manpower for the CPC of High Courts

It was decided vide resolution on Agenda Item No.3(f) of the minutes of meeting of the eCommittee held on 12th July 2016 to send fund request to the Department of Justice as per the latest data of functional courts received from the High Courts. As per the quarterly statements as on 30th June 2016, the total number of District Level Court Complexes are 1069 and functioning Courts are 16089. Based on this available data component wise funds requisition proposal of Rs.271.72 crores has been prepared and sent to DoJ on 30th August 2016 as under :-

| Sr. No. | Component | Amount (Crore) |
|----------------|---|-----------------------|
| 1 | Additional Hardware for covered courts (1+3) and new (uncovered) courts (2+6) | 251.16 |
| 2 | Technical Infrastructure at existing Court Complexes and New Court Complexes. | 11.76 |
| 3 | Software Development | 8.80 |
| | Total | 271.72 |

Appointment of Chairman of the eCommittee

Hon'ble the Chief Justice of India has been pleased to appoint **Hon'ble Mr. Justice Sunil Ambwani**, former Chief Justice of Rajasthan High Court, as the **Chairman of the E-Committee** on August 8th 2016, for a period of one year or till the completion of the Project, whichever is earlier.

Third and Fourth batch of Judicial Officers for Cyber Law training at National Police Academy, Hyderabad from 31st August 2016 to 2nd September 2016 and from 7th to 9th September 2016.

Three Judicial Officers each from Gujarat, Jharkhand, Madras, Orissa and Patna and two Judicial Officers each from Chhattisgarh, Delhi, Himachal Pradesh, Jammu & Kashmir and Uttarakhand nominated to attend the third and fourth batch of Judicial Officers for Cyber Law Training at National Police Academy at Hyderabad from 31st August 2016 to 2nd September 2016 and from 7th to 9th September 2016.

Appointment of Member (Judicial) of the eCommittee

Hon'ble the Chief Justice of India, has been pleased to appoint **Mr. Arun Bhardwaj**, a member of Delhi Higher Judicial Services, as Member-Judicial on deputation basis initially

for a period of one year with effect from the forenoon of 1st September 2016 in the eCommittee.

Hon'ble the Chief Justice of India has been pleased to extend the period of deputation of **Shri A. Ramesh Babu**, Senior Civil Judge of Tamil Nadu State Judicial Service, presently on deputation as Additional Registrar in Supreme Court of India for a further period of one year w.e.f. 22nd September 2016. He will continue to discharge the duties as Member (Management/Human Resources) in the eCommittee.

Release of funds to High Courts for implementation of decentralised components of phase-II of eCourts Project.

Vide letter dated 29th September 2016 the Department of Justice conveyed the sanction of the President of India for incurring an expenditure of Rs.67.2976 crores (Rupees Sixty Seven Crores Twenty Nine Lakhs and Seventy Six Thousand Only) during 2016-2017 (Plan) to be paid to High Courts for implementation of decentralised activities of Phase-II of eCourts Project including of funds Rs.7.4834 crores to High Courts in North East India. The High Court wise break-up of funds being released as per the recommendation of eCommittee of the Supreme Court is as under:

| Sr. No. | High Court | Amount (In Cr.) |
|------------------------------|--|-----------------|
| 1 | DDO/AO, High Court of Chhattisgarh | 3.7476 |
| 2(a) 2(b) 2(c) 2(d) | DDO/AO, High Court of Gauhati (Arunachal Pradesh) DDO/AO, High Court of Gauhati (Assam)* DDO/AO, High Court of Gauhati (Mizoram) DDO/AO, High Court of Gauhati (Nagaland) | 5.2478 |
| 3 | DDO/AO, High Court of Jammu & Kashmir | 2.6374 |
| 4 | DDO/AO, High Court of Jharkhand | 3.8587 |
| 5 | DDO/AO, High Court of Kerala | 5.2633 |
| 6 | DDO/AO, High Court of Madras | 10.1394 |
| 7 | DDO/AO, High Court of Manipur | 0.5463 |
| 8 | DDO/AO, High Court of Meghalaya | 0.5080 |
| 9 | DDO/AO, High Court of Madhya Pradesh | 11.8979 |
| 10 | DDO/AO, High Court of Punjab & Haryana | 10.1154 |
| 11 | DDO/AO, High Court of Rajasthan | 9.9164 |
| 12 | DDO/AO, High Court of Sikkim | 0.3548 |
| 13 | DDO/AO, High Court of Tripura | 0.8265 |
| 14 | DDO/AO, High Court of Uttarakhand | 2.2381 |
| | Total | 67.2976 |

* Paid to High Court of Gauhati (Assam) for all four states.

Status of Memorandum of Understanding as on 30th September 2016

Following Memorandum of Understanding(s) between the Government of India and the State Government and the High Court concerned for ownership/taking on stock of hardware, maintenance, replacement etc. were executed during the month of August 2016 and September 2016:

1. Chhattisgarh
2. Gujarat
3. Himachal Pradesh
4. Karnataka
5. Manipur
6. Madras / Puducherry
7. Orissa
8. Patna / Bihar
9. Punjab & Haryana / Chandigarh
10. Punjab & Haryana / Punjab
11. Sikkim

Linux based customized Operating Systems for 512 MB and 1GB memory size thin clients.

The District Courts in Uttar Pradesh and some district locations in Rajasthan were unable to migrate data to CIS 2.0 application due to display issue in 512 MB and 1GB memory size thin clients provided during the phase I of the eCourts Mission Mode Project. To resolve the

issue, two thin clients (512 MB) were called from CPC, Allahabad in the office of eCommittee and one thin client (1GB) was called from CPC, Rajasthan. Customized Linux Operating System for 512 MB and 1GB thin clients have been created at the office of the eCommittee. The solution found at the office of eCommittee has also enabled migration of data in the State of Rajasthan and Uttar Pradesh. The migration of data in the State of Uttar Pradesh is likely to commence in the month of October, 2016.

Meeting taken by the Hon'ble Minister of Law and Justice and Electronics and IT, Sh. Ravi Shankar Prasad and the Hon'ble Minister of State, Sh. P.P. Chaudhary, in the Department of Justice on 21st September 2016

The Hon'ble Minister of Law and Justice and Electronics & Information Technology, Shri Ravi Shankar Prasad and the Hon'ble Minister of State Shri P.P. Chaudhary took a Meeting on the eCourts Project on 21st September, 2016 at Department of Justice, Jaisalmer House, New Delhi. The Meeting was attended by Secretary (Justice) and Sr. Officers of Department of Justice & NIC, as well as members of eCommittee, Supreme Court of India. A presentation on eCourts Mission Mode Project was made by Shri Atul Kaushik, Joint Secretary. Key discussion points included connectivity, process re-engineering, cloud

technology, uniform classification and nomenclature of case types, crucial role played by effective process service and information to litigants and witnesses on availability of records of lower courts in appellate jurisdiction, utility of the information available on NJDG, identifying stages in the life cycle of cases where maximum delay happens, monitoring and identifying non-performing courts and the need for completeness and accuracy of the data lodged on the NJDG.

Status of Utilization (Phase II of e-Courts Project) as on 30th September 2016

Status of Utilization as on 30.09.2016

| Sr. No. | High Court | Total Fund Utilized (in Crore) |
|----------------|--------------------|---------------------------------------|
| 1 | Chhattisgarh | 3.13 |
| 2 | Gauhati – Mizoram | 0.55 |
| 3 | Gauhati – Nagaland | 0.75 |
| 4 | Himachal Pradesh | 1.3 |
| 5 | Kerala | 3.45 |
| 6 | Orissa | 3.18 |
| 7 | Patna | 7.28 |
| 8 | Punjab & Haryana | 11.14 |
| 9 | Rajasthan * | 7.99 |
| 10 | Sikkim | 0.18 |
| 11 | Tripura | 0.68 |
| | Total | 39.9 |

* Provisional Utilization Certificate